

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NOs. 308 & 309 OF 2015 IN
DFR NO. 1261 OF 2015**

Dated: 5th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

**Assam Gas Company Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. Abhas Kumar

Counsel for the Respondent(s) : Ms. Aparna Vohra
Mr. Matragupta Mishra for R-1

ORDER

IA No. 308 & 309 of 2015

(Appls. for condonation of delay in re-filing & filing the appeal)

Learned counsel for the respondent seeks two more weeks time to file reply. As a last chance time is granted and the reply may be filed on or before 18.08.2016 after serving copy on the other side.

List the matter on **19.08.2016.**

**(B.N. Talukdar)
Technical Member
ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**